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DA NO 2458/94

DA has been disposed of by Hon'ble Chairman  
and Hon'ble Mr. S.P.Biswas, Member (A),

on 29.11.96

BY ORDER

  
COURT OFFICER/COURT-I

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

DA-2458/94

Friday, this the 29th day of November, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER (A).

1. Harish Chander Mehta,  
S/o Sh. Ramji Mehta,  
R/o 19, Binser Palace,  
Near Hotel Janpath,  
New Delhi.

2. Jamesh, S/o Sh. Lalu Masih,  
R/o D-24, New Ashok Nagar,  
Delhi-91.

...Applicants

(By Advocate Sh. V.K. Rao)

Versus

1. Union of India through  
the Secretary, Ministry  
of Defence, Sena Bhawan,  
New Delhi.

2. The Chief Administrative Officer,  
C-2, Hutmants, Ministry of Defence,  
DHQ, New Delhi-11.

...Respondents

(By Advocate Sh. C. Hari Shankar)

The application having been heard on 29.11.1996  
the Tribunal on the same delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN --

Applicants who are employees of a Canteen  
in "Sena Bhawan" seek regularisation of their  
services. They submit that they have uninterrupted  
service of 10 years. Learned Standing Counsel appearing  
for respondents submitted that the Department of  
Personnel have taken a conscious decision to treat  
those like applicants as Government employees. When  
that is so their claim for regularisation and grant of  
temporary status has to be considered in terms of

...2.

office memorandum No.51016/2/90-Estt(C) dated 10.9.1993 issued by the Department of Personnel, Government of India. We direct respondents to consider the claims of applicants in the light of the scheme, pass appropriate orders within three months from today and communicate the same to applicants.

2. Application is disposed of as aforesaid. No costs.

Dated, this the 29th day of November, 1996.

*S. P. Biswas*

( S.P. BISWAS )  
Member(A)

*Chettur Sankaran Nair*

( CHETTUR SANKARAN NAIR, J. )  
Chairman

*'Sanju'*